

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 334/94.

Dhamaraj Motiram Meshram.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri S.M.Kharad.

Respondents by Shri R.S.Sundaram.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

Heard the learned counsel for the parties. By the present application an inquiry which has been initiated against the applicant has been challenged and the main grievance of the learned counsel for the applicant is that the charge sheet was given on 28.7.1992 and the inquiry has not been completed. The only direction that we need make in this application is that the inquiry shall be completed within six months from the date of the receipt of a copy of this order. The application is disposed of accordingly.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.